

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (BA) No. _____ of 2020 (LD-VC No. 32 of 2020)

*[Vinod Deosharan Kushwaha Vs. The State of Maharashtra through P.S.O., P.S. Kalmana,
Nagpur]*

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri M. N. Ali, Advocate for the applicant
Shri A. D. Sonak, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Londhe, learned Advocate for the applicant and Shri Sonak, learned Additional Public Prosecutor for the State.

2. Issue notice to the non-applicant.
3. Shri Sonak, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time to file reply.
4. List this matter after two weeks.

JUDGE

wasnik